

**TELECOM REGULATORY AUTHORITY OF INDIA**

**September 29, 2006**

**Press Release No. 93/ 2006**

**Subject: General Directive for reporting of progress of steps taken in the implementation of CAS in notified areas by Multi System Operators (MSOs.) approved to provide cable service in notified areas.**

TRAI had issued Regulation specifying standards of Quality of Service to be observed by the MSOs/ Cable Operators in CAS notified areas of Chennai, Mumbai, Delhi and Kolkata on 23.8.2006. This Regulation inter alia provided that TRAI, for the purpose of monitoring, can prescribe formats and call for reports from service providers, on observance of Quality of Service Standards. Further, in terms of the Cable Amendment Rules of 2006 notified on 31<sup>st</sup> July 2006 by Ministry of Information and Broadcasting, TRAI may call progress or compliance reports to assess the state of preparedness on the part of approved MSOs to switch over to transmission of pay channels through the addressable system in the notified areas.

2. Accordingly, TRAI, has today, with a view to monitor the progress of implementation of CAS in the notified areas, placed on its website [www.traai.gov.in](http://www.traai.gov.in) a general directive prescribing a format in which the reporting shall be done on a fortnightly basis by the MSOs permitted to provide cable service in CAS notified areas. The first such report shall require to be furnished for the fortnight ending 15<sup>th</sup> October 2006.

3. A full text of the general directive is available on TRAI's website [www.traai.gov.in](http://www.traai.gov.in)